

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 45 (RE-2006)/2004-2009

NEW DELHI, the 9th February, 2007

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import items, 2004-2009 as amended from time to time.

2. With immediate effect the following new entry may be inserted after entry at Sl.No.33 in Table B under Schedule 2 of ITC (HS) :-

Chapter 4

Dairy produce; bird's eggs; natural honey; edible products of animal origin, not elsewhere specified or included

Note 1 The expression “milk” means full cream milk of partially or completely skimmed milk

Sl No	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
33A	0402	Kg.	Milk and Cream, concentrated or containing added sugar or other sweetening matter.		
	0402 10	Kg.	In powder, granules or		

			other solid forms, of a fat content, by weight not exceeding 1.5%.:		
	0402 10 10	Kg.	Skimmed Milk	Prohibited	Not permitted to be exported.
	0402 10 20	Kg.	Milk food for babies	Prohibited	Not permitted to be exported.

Contd....2/-

-2-

	0402 10 90	Kg.	Other	Prohibited	Not permitted to be exported.
	0402 21 00		In powder, granules or other solid forms, of a fat content, by weight exceeding 1.5%: Not containing added sugar or other	Prohibited	Not permitted to be exported.

			sweetening matter		
	0402 29		Other :		
	0402 29 10	Kg.	Whole milk	Prohibited	Not permitted to be exported.
	0402 29 20	Kg.	Milk for babies	Prohibited	Not permitted to be exported.
	0402 29 90	Kg.	Other	Prohibited	Not permitted to be exported

2 The above amendment shall remain in force till September 30, 2007.

3 The transitional arrangements under para 1.5 of the Foreign Trade Policy, 2004-2009 (updated as on 7th April, 2006) shall not be applicable for export of the aforesaid items.

4. This issues in Public Interest.

(BHAWANI SINGH MEENA)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from F.No.01/91/180/ 1237 /AM07/PC-III)

-3-

(Issued from F.No.01/91/180/ 1237 /AM07/PC-III)

Copy to all concerned

By order

(Mrs. V. Hariharan)
Dy Director General Foreign trade